

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189(ND)/2017

IN THE MATTER OF:

State Bank of India

vs

M/s Namdhari Food International Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

Order delivered on 23.04.2019

For the Petitioner/Applicant  
For the Corporate Debtor

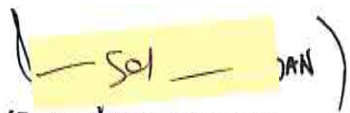
: Maya Gupta, PCS on behalf of Liquidator  
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ORDER

Learned counsel for the liquidator is present and represents that the first progress report in relation to the liquidation of the corporate debtor has been filed on 15.04.2019.

The same is taken on record, subject to all just exceptions.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar